

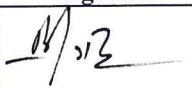

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No./193/7/HDB//2017
NAME OF THE COMPANY	Mahendra Investment Advisors Private Limited
NAME OF THE PETITIONER(S)	SEW Infrastructure Ltd
NAME OF THE RESPONDENT(S)	Mahendra Investment Advisors Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr P.V. Amarnadha Prasad	Counsel	9848028289	
K. SURESH KUMAR	Advocate	sureshkumar@gmail.com 9959357722	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. VIKRAM	Adv for Respondent	vikram@culawchambers.com 9949901616	

Heard Dr Amarnadha Prasad and Shri K. Suresh Kumar, Learned Counsels for the Petitioners and Shri P. Vikram, Learned Counsel for the Respondent. Shri P. Vikram, Learned Counsel is filing his vakalat today for the Respondent and takes notice and waives further notice in the matter and requested one week time to file his reply. Post the case on 03.11.2017.


Member (T)


Member (J)

Bm